

**Central Administrative Tribunal  
Madras Bench**

**OA 310/01696/2019**

**Dated Thursday the 19<sup>th</sup> day of December Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

G.M. Manoj  
S/o. G. Magendran  
No. 19/53, Phase III, Thiru Nagar  
Villivakkam, Chennai – 49. ....Applicant

**By Advocate M/s. G. Elanchezhiyan**

Vs

1. Union of India rep. By the Principal Director (F&A)  
Central Institute of Plastic Engineering Technology  
Head Office, T.V.K. Industrial Estate, Guindy  
Chennai – 600 032.

2. The Director & Head of  
Central Institute of Plastic Engineering Technology  
CSTS – Samathuvapuram  
Madurai – 110. ....Respondents

## **ORAL ORDER**

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To direct the 1<sup>st</sup> respondent to consider the applicant's claim based on the representation dated 16.11.2019 with regard to allow the applicant to continue in service based on the order of appointment dated 27.09.2019 and pass orders on the same and pass such other order (or) orders as this Tribunal may deem fit and proper in the circumstances of the case”

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant has given representation produced as Annexure A14 dt. 16.11.2019 for allowing him to continue in the post of Accounts Assistant Gr-III with CIPET, CSTS Madurai in pursuance to order of appointment.

The representation submitted by the applicant is still pending with the respondents for consideration. Learned counsel for the applicant submits that the applicant will be satisfied if his representation is considered and disposed of by passing a speaking order within a time limit to be stipulated by this Tribunal.

3. **In view of the limited submission made and without going into the substantive merits of the case, we deem it appropriate to direct the competent**

**authority to consider Annexure A14 representation dated 16.11.2019 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of copy of this order.**

4. OA is disposed of at the admission stage.

(T. Jacob)  
Member(A)  
AS

19.12.2019

(P. Madhavan)  
Member (J)